United Nations Conventions/Instruments on Terrorism

- Convention on the Prevention and Punishment of Crimes against Internationally Protected Persons, including Diplomatic Agents, adopted by the General Assembly of the United Nations on 14 December 1973.
- 2. International Convention against the Taking of Hostage, adopted by the General Assembly of the United Nations on 17 December 1979.
- 3. International Convention for the Suppression of Terrorist Bombings, adopted by the General Assembly of the United Nations on 15 December 1997. Entered into force 23.5.2001.
- 4. International Convention for the Suppression of the Financing of Terrorism, adopted by the General Assembly of the United Nations on 9 December 1999. Entered into force 10.4.2002.
- 5. International Convention for the Suppression of Acts of Nuclear Terrorism New York, 13 April 2005. Not entered into force as at 31.5.2005.

Regional Conventions/Instruments on Terrorism

1. Arab League

Arab Convention on the Suppression of Terrorism, signed at meeting held at the General Secretariat of the League of Arab States in Cairo on 22 April 1998.

2. African Union

OAU Convention on the Prevention and Combating of Terrorism, adopted at Algiers on 14 July 1999. Entered into force 6.12.2002.

Protocol to the OAU Convention on the Prevention and Combating of Terrorism (2004). Not entered into force as at 31.5.2007.

3. Council of Europe

Council of Europe Convention on Protection of Terrorism (2005). Entered into force on 1.6.2007.

European Convention on the Suppression of Terrorism, concluded at Strasbourg on 27 January 1977. Entered into force 4.8.1978.

Protocol amending of European Convention on the Suppression of Terrorism (2003). Not entered into force as at 31.5.2007.

4. Members of the Commonwealth of Independent States

Treaty on Cooperation among State Members of the Commonwealth of Independent States in Combating Terrorism, done at Minsk on 4 June 1999.

5. Organisation of American States

OAS Convention to Prevent and Punish Acts of Terrorism Taking the Form of Crimes against Persons and Related Extortion that are of International Significance, Concluded at Washington, D.C. on 2 February 1971.

6. Organisation of the Islamic Conference

Convention of the Organization of the Islamic Conference on Combating International Terrorism, adopted at Ouagadougou on 1 July 1999.

7. South Asian Association for Regional Cooperation

SAARC Regional Convention on Suppression of Terrorism, signed at Kathmandu on 4 November 1987.

8. ASEAN

ASEAN Declaration on Joint action to Counter Terrorism (2001)